

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHAFT PROMOTERS PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Shaft Promoters Private Limited
2.	Date of incorporation of corporate debtor	September 10, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4.	Corporate Identity No. of Corporate Debtor	U70101TN2007PTC064677
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: C98, SIPCOT Industrial Complex, Harbour Express Road, Tuticorin, Thoothukudi Tamil Nadu - 628008
6.	Date of closure of Insolvency Resolution Process	September 12, 2023
7.	Liquidation commencement date of corporate debtor	September 12, 2023 (Copy of the order received on September 14, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Prakul Thadi IBBI/IPA-002/IP-N01149/2021-2022/13806
9.	Address and e-mail of the liquidator, as registered with the Board	Address: Flat No. 1405, J Block, Rainbow Vistas Green Hills Road, Moosapet, Hyderabad, Telangana - 500018 Email: prakulthadi@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: D.No. 470/12, HIG-1, Block-5, APHB, Baghlingampally, New Nallakunta, Hyderabad – 500044 Email: cirp.shaftpromoters@gmail.com
11.	Last date for submission of claims	October 12, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Shaft Promoters Private Limited on September 12, 2023 (copy of the order received on September 13, 2023).

The stakeholders of Shaft Promoters Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 15-09-2023
Place: Hyderabad

Sd/-
Prakul Thadi
Liquidator
Reg. No.: IBBI/IPA-002/IP-N01149/2021-2022/13806

‘Mark Antony’: a sci-fi gangster drama

Director - Adhik Ravichandran
Cast - Vishal, SJ Suryah, Sunil, Selvaraghavan, Ritu Varma, Abhinaya

Mark (Vishal) runs a mechanic garage and fondly calls don Jackie Marthanda (SJ Suryah) as ‘Nanna’. Mark hates his late father Antony (Vishal) who killed his mother. Mark accidentally finds a time-travel telephone in an old car that allows him to speak to people in the past, but it has its own limitations such as one phone call per day for a said date. Mark finds facts about his father Antony (Vishal). This reveals the true-identity of friend Jackie (SJ Suryah) and the past. It is Mark Vs Madan and Antony Vs Jackie. The rest of the story is about how Mark settles his scores and what all that comes his way? SJ Suryah has breathed life into the character of



Jackie. He shines and shows his dominance in the dual role as father and son. The voice modulation of father Jackie Marthanda is terrific. Vishal also essayed the dual role of father and son Mark and Antony. He pulled off the characters well. But it is the father role Antony that is a notch higher. The senior characters of both Suryah and Vishal carry the film. Selvaraghavan plays scientist Chiranjeevi who

invents the time-travel telephone and notes down rules in his dairy. Sunil as Ekambaram starts well, but his role wanes. Abhinaya gets a limited role as Antony’s wife and Mark’s mother, but she leaves her mark. Ritu Varma as Ramya is alright. Nizhalgari Ravi is Sivaram, Antony’s advocate who turns the story. All the actors have performed well in this science-fiction gangster drama. Adhik Ravichandran

took a simple and routine gangster drama and imbibed a science-fiction theme involving time-travel telephone. This gives the much-needed spin for the film. Mark Antony is a watchable gangster action drama with solid performances from Vishal and SJ Suryah. The sci-fi element has been used to create entertainment, and there are a decent number of fun moments in both halves.

Expendables to hit theatres on Sept 22

Action star Sylvester Stallone played the lead and directed The Expendables (2010), the first film of the Expendables series which had Jason Statham, Jet Li, Dolph Lundgren. Its sequel, The Expendables 2 (2012) had Jet Li, Bruce Willis, Liam Hemsworth, Jean Claude Van Damme & Arnold Schwarzenegger. The Expendable series is based on the characters created by David Callaham. PVR Pictures Release in English, Tamil, Telugu and Hindi on September 22.



The Expendables 3 (2014) had Antonio Banderas, Mel Gibson, Harrison Ford & Wesley Snipes. Now, the 4 th film of the series has Tony Ja, Curtis 50 cent Jackson, Megan Fox and Iko Uwais. The Expendables franchise has gained reputation

for its action content of the highest order with a battalion of action heroes parading on the screen! To avoid a war between USA and Russia, the dare-devil The Expendables team- the existing & the new- is assigned with the deadly mission of prevent

a terrorist organisation helmed by Suarto Rahmat (Iko Uwais) who wants to steal nuclear missile detonators from a chemicals plant in Libya and sell it to a rich client with a hidden agenda, which may eventually ignite a war between the two super powers! The Expendables team get into action and move on... Cast includes Sylvester Stallone, Jason Statham, Dolph Lundgren, Megan Fox, 50 cent Jackson, Tony Ja, Iko Uwais etc. Cinematography-Tim Maurice-Jones Music-Guillaume Roussel.

No early morning shows for ‘Leo’

Chennai, Sept 16: Early morning shows in Tamil Nadu were stopped after the release of Varisu and Thunivu owing to the death of an Ajith fan on the first day. The government of Tamil Nadu passed an order to prohibit such shows after the unfortunate event. As the release date of Leo (October 19) is approaching, there’s an expectation among fans for early morning shows. However, producer and National Award-winning film critic Dhananjayan said that there’s no possibility for early morning shows for Leo. In an interview the producer said the government is clear about the stand on the issue after the death of the fan around the release of Thunivu and Varisu. “There’s no



chance. None at all. Tamil Nadu government has clearly said there will be no shows for any films. If they wanted to allow it, they would have done it for Jailer, which is their film. He added that 9 am shows, which is the first show for many big films, have become an

issue as well. “Theatres are receiving notice even for the 9 am shows now. The government is asking, ‘With whose permission are you playing shows at 9 am?’ 11:30 am is the default time for the first show in Tamil Nadu. Mark Antony is releasing this week and I asked the Green Cinemas manager if

we can play a 9 am show as the film has decent buzz. He said we would be issued a notice and if I am ready to face it, we can. Who would want to face it? I said, ‘No need.’ He told me he got served for Jawan. Even the 9 am show is a special show in TN. It is not a normal show.”

Goa Taxi App for hassle-free travel

Goa, Sept 16: The Goa government has launched the ‘Goa Taxi App’ to provide a hassle-free taxi-booking experience for tourists visiting the state.

At the launch of the Goa Taxi App on Friday, September 15, 2023, Chief Minister Pramod Sawant said that the state is looking to attract quality tourists.

"Goa is already full of tourists," he said. "But, we now want quality tourists who will come to Goa and boost our economy. And when we say we want to do that,



we also need to provide quality services and experiences. This app is part of that effort," Sawant added.

Sawant believes that the Goa Taxi App will help in reducing accidents, ensure the safety of female

travellers, and curb overcharging.

He explained that the app will provide a transparent pricing system, with fares set by the Directorate of Transport. This will eliminate the need for tourists and locals to haggle with taxi drivers and worry about being overcharged.

Overall, Sawant believes that the Goa Taxi App will be a valuable tool for improving the safety and convenience of transportation in Goa.

Fun Facts!!

Insurance firm Nationwide announced the finalists for its 2023 Hambone Award, which highlights the most unusual pet insurance claims of the year.

The Hambone Award, named in honor of a dog that ate an entire holiday ham while stuck in a refrigerator, highlights the unique situations that pets find themselves in each year and calls on members of the public to vote for strangest of the bunch.

This year’s finalists include Giles, a New York cat who was closed into a folding couch; Josie, a California dog who ran into a set of metal bleachers while chasing a ball; and

Sunny, a Labrador who managed to shimmy his crate 5 feet across a room so he could eat three phone charger cords.

All of the 12 finalists made full recoveries from their injuries, the insurance company said.

The winning pet will be awarded the Hambone Award trophy, as well as a gift card and a donation in its name to a pet charity chosen by their owner. The second and third place finalists will receive a prize and a charity donation, the company said.

Voting is open through Sept. 22, and the winners will be announced Sept. 28.

Most unusual petinsurance claims of 2023



FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF MILLER BUILDERS PRIVATE LIMITED	
Sl.No.	Particulars
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. of Corporate Debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Miller Builders Private Limited on September 12, 2023 (copy of the order received on September 14, 2023). The stakeholders of Miller Builders Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023 , to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/- Prakul Thadi Liquidator	
Date: 15-09-2023	Reg. No.: IBB/I/PA-002/IP-N01149/2021-2022/13806
Place: Hyderabad	

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF VENUE PROMOTERS PRIVATE LIMITED	
Sl.No.	Particulars
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. of Corporate Debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Venue Promoters Private Limited on September 12, 2023 (copy of the order received on September 14, 2023). The stakeholders of Venue Promoters Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023 , to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/- Prakul Thadi Liquidator	
Date: 15-09-2023	Reg. No.: IBB/I/PA-002/IP-N01149/2021-2022/13806
Place: Hyderabad	

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF NAVIGATOR CREATORS PRIVATE LIMITED	
Sl.No.	Particulars
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. of Corporate Debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Navigator Creators Private Limited on September 12, 2023 (copy of the order received on September 14, 2023). The stakeholders of Navigator Creators Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023 , to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/- Prakul Thadi Liquidator	
Date: 15-09-2023	Reg. No.: IBB/I/PA-002/IP-N01149/2021-2022/13806
Place: Hyderabad	

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRISTINE PROMOTERS PRIVATE LIMITED	
Sl.No.	Particulars
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. of Corporate Debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Pristine Promoters Private Limited on September 12, 2023 (copy of the order received on September 14, 2023). The stakeholders of Pristine Promoters Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023 , to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/- Prakul Thadi Liquidator	
Date: 15-09-2023	Reg. No.: IBB/I/PA-002/IP-N01149/2021-2022/13806
Place: Hyderabad	

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF SHAFT PROMOTERS PRIVATE LIMITED	
Sl.No.	Particulars
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. of Corporate Debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Shaft Promoters Private Limited on September 12, 2023 (copy of the order received on September 14, 2023). The stakeholders of Shaft Promoters Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023 , to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/- Prakul Thadi Liquidator	
Date: 15-09-2023	Reg. No.: IBB/I/PA-002/IP-N01149/2021-2022/13806
Place: Hyderabad	

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF NAVIGATOR DEVELOPERS PRIVATE LIMITED	
Sl.No.	Particulars
1.	Name of corporate debtor
2.	Date of incorporation of corporate debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. of Corporate Debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of Insolvency Resolution Process
7.	Liquidation commencement date of corporate debtor
8.	Name and registration number of the insolvency professional acting as liquidator
9.	Address and e-mail of the liquidator, as registered with the Board
10.	Address and e-mail to be used for correspondence with the liquidator
11.	Last date for submission of claims
Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Navigator Developers Private Limited on September 12, 2023 (copy of the order received on September 14, 2023). The stakeholders of Navigator Developers Private Limited are hereby called upon to submit their claims with proof on or before October 12, 2023 , to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38. Sd/- Prakul Thadi Liquidator	
Date: 15-09-2023	Reg. No.: IBB/I/PA-002/IP-N01149/2021-2022/13806
Place: Hyderabad	

